

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2988
ANSWERED ON:14.03.2011
VACANCIES IN NCW
Meinya Dr. Thokchom

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of vacancies of Members in the National Commission for Women (NCW); and
- (b) the criteria and norms to fill up the vacancies of various Members in the said Commission?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Three positions of Member are vacant in the National Commission for Women (NCW). These vacancies occurred on 27.02.2009, 29.06.2009 and 07.06.2010 respectively.

Under the National Commission for Women Act, 1990, the Central Government is vested with the power to nominate Members, NCW from amongst persons of ability, integrity and standing who have had experience in law or legislation, trade unionism, management of an industry or organisation committed to increasing the employment potential of women, women's voluntary organisations (including women activists), administration, economic development, health, education or social welfare. The Act also provides that at least one Member each shall be from amongst persons belonging to the Scheduled Castes and Scheduled Tribes respectively.